

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101 - IA/294(AHM)2024
In
C.P.(IB)/38(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

INDIAN BANK

.....Applicant

Vs

ROOP CHAND BAID

.....Respondent

Order delivered on: 05/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP

:Mr. Sumit Parikh, Advocate

For the Personal Guarantor

:None

For the Corporate Debtor

:None

ORDER

IA/294(AHM)2024

Neither any reply has been filed either by the Personal Guarantor or Corporate Debtor nor any Vakalatnama by any counsels who appeared on the last date of hearing to represent the Personal Guarantor or the Corporate Debtor.

Last opportunity is given to file reply, if any, within two weeks. Thereafter, rejoinder, if any, within a week.

The applicant counsel is directed to serve the copy of this order upon the both the counsels who appeared on the last date of hearing for the personal guarantor and corporate debtor and file proof of service.

Re-list on 01.07.2024.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)